

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

AUTUMN SESSION

WEDNESDAY, 23RD SEPTEMBER, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 12:05 P.M.
The day was allotted for Government Business.

1. QUESTIONS:

Questions Nos. 97, 98, 103 – Questionnaires were absent.

Question Nos. 99 – 104 were taken up and disposed off.

2. REPORT OF THE BUSINESS ADVISORY COMMITTEE:

The Speaker announced the Report of the Business Advisory Committee under Rule 230.

Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved : “That this House agrees to the allocation of time proposed by the Business Advisory Committee as per the revised Calendar in regards to the various items of Business for the Current Session”.

The revised Calendar was adopted and approved by the House.

3. CALL ATTENTION NOTICE:

- a. Dr. Donkumar Roy, MLA called the attention of the Minister in-charge Political under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in the “Shillong Times” dated 2nd September, 2015 under the caption “34 Villages under Raid Nongtung excluded from Block II Syiem”.

Dr. Mukul Sangma, Chief Minister replied.

- b. Shri A. L. Hek, Minister in-charge Health and Family Welfare laid a Statement relating to a Call Attention Notice by Dr. Donkumar Roy, MLA under the caption “14 lakh expired Medicines brought to treat anaemia yet another scam unearthed in Meghalaya”.

:2:

- c. Shri A.L. Hek, Minister in-charge Health and Family Welfare laid a Statement relating to a Call Attention Notice by Shri Paul Lyngdoh, MLA under the caption “Government hunt for infertility drug beneficiaries on RTI reveals many more missing links”.
- d. Smti. Roshan Warjri, Minister in-charge Home (Police) laid a Statement relating to a Call Attention Notice by Dr. Jemino Mawthoh, MLA under the caption “Ngi shah leh donbor palat ha ki lehnoh KPLT, ong ki phetwir”.

4. INTRODUCTION/ CONSIDERATION & PASSING OF BILLS:

- a. Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law moved that the Meghalaya Special Courts (Amendment) Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- b. Shri H.D.R. Lyngdoh, Minister in-charge Co-operation moved that the Meghalaya Co-operative Societies Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- c. Dr. Mukul Sangma, Chief Minister in-charge Taxation moved that the Meghalaya Value Added Tax (Amendment) Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- d. Dr. Mukul Sangma, Chief Minister in-charge Finance moved that the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- e. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved that the Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- f. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved that the Legislative Assembly of Meghalaya (Members’ Pension) (Amendment) Bill, 2015 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- g. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved that the Legislative Assembly of Meghalaya (Members’ family Pension) (Amendment) Bill, 2015 be taken into consideration.

The Bill was taken into consideration and passed by the House.

When Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law was about to introduce The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Bill, 2015, he was interrupted by Dr. Donkumar Roy, Leader of Opposition. The Leader of Opposition said the subject matter of the Bill is still under consideration in the High Court, and therefore, it will be sub-judice to introduce the Bill. He felt that it is not wise to discuss and better wait for the ruling of the High Court.

Other Members who spoke on this matter were Shri K.P.Pangniang, Shri Pynghgainlang Syiem, Shri Paul Lyngdoh, Shri Metbah Lyngdoh, Shri Brolding Nongsiej, Shri Ardent M. Basaiawmoit and Dr. D.D. Lapang.

Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law and Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs also spoke and gave their views.

- h. After discussion, Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law introduced The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Bill, 2015.

5. ADJOURNMENT:

Since there was no more Business to be transacted, the House was adjourned till 10 A.M. on Thursday, the 24th September, 2015.

**Dated Shillong,
the 23rd September, 2015.**

***Commissioner & Secretary,
Meghalaya Legislative Assembly.***